

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 89/MP/2025

Subject : Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 seeking relaxation in the time period for submission of the appropriate Bank Guarantees in terms of Regulation 8.2 (c) of the said regulations.

Petitioner : Tata Power Renewable Energy Limited (TPREL)

Respondents : Central transmission Utility of India Limited (CTUIL)

Date of Hearing : **19.2.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Venkatesh, Advocate,
Shri Shubham Arya, Advocate, CTUIL
Ms. Pallavi Saigal, Advocate, CTUIL
Shri Rishabh Saxena, Advocate, CTUIL
Shri Swapnil Verma, CTUIL
Shri Sidharth Sharma, CTUIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition had been filed for seeking relaxation in the time period for submission of the Connectivity Bank Guarantees ("Conn BGs") for the 180 MW wind capacity project at Parli SS in Maharashtra, intended for the sale of 200 MW Firm and Dispatchable Power From ISTS-Connected Renewable Energy project to National Thermal Power Corporation Limited in terms of Regulation 8.2 (c) of the GNA Regulations 2022. Learned counsel further submitted that as per the GNA Regulations, the Petitioner was required to submit the Conn BGs on or before 12.12.2024. However, there was an inadvertent delay of 4 days in submitting the Conn BGs were finally submitted online on 13.12.2024 and in physical form on 16.12.2024. However, CTUIL, by letter dated 16.12.2024, rejected the submission on the grounds of the delay.

2. Learned counsel for Respondent, CTUIL submitted that since the Conn BGs submitted by the Petitioner on 16.12.2024 were required to be submitted before 13.12.2024, the CTUIL, vide email dated 16.12.2024 rejected the same.
3. After hearing the learned counsels for the parties, the Commission directed the Respondent CTUIL to submit on an affidavit within two weeks the present status of 180MW in-principle connectivity granted to the Petitioner *vide* letter dated 12.11.2024.
4. Subject to the above, the matter was reserved for order.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)